

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 87347 of 2025

In

Customs Appeal No. 87924 of 2024

[Arising out of Order-in-Original No. F. No. CUS/APR/MISC/2781/2023-GR-5(AB)
dated 02.05.2024 passed by Commissioner of Customs (Import-I), Mumbai]

Tulow India Operations Ltd.

306, Pankaj Plaza-I, Central Market,
Sector - 6, Dwarka, New Delhi - 110 075.

.... Appellant

Versus

Commissioner of Customs (Import-I), Mumbai

New Custom House, Ballard Estate,
Mumbai - 400 001.

....Respondent

APPEARANCE:

Shri Akshay Deokule, Advocate for the Appellant

Shri C.S. Vinod, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85439/2026

Date of Hearing: 17.03.2026

Date of Decision: 17.03.2026

PER: S.K. MOHANTY

Heard both sides. When the matter was called out for hearing, learned Advocate appearing for the appellant prayed for withdrawing the appeal and has also stated that the miscellaneous application has already been filed for consideration of such request. Since, the appellant themselves prayed for withdrawing the appeal, the prayer made by the

appellant is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application stands disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM